

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

1. OA No. 301/87 Date of Decision: 19.05.92.

MP 1401/90

Kanta Prasad ...Applicant

Versus

Union of India ...Respondents

2. OA 125/89

MP 1550/89

Kanta Prasad ...Applicant

Versus

Union of India ...Respondents

Coram: -

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

Shri J.P.S. Sirohi, counsel

For the applicant Shri Sarwan Singh, S.I.1

For the respondents None

Judgement(Oral)

(Delivered by Hon'ble Mr. P.K. Kartha, Vice-Chairman)

We have heard the learned counsel for the applicant and the representative of the respondents.

2. The learned counsel for the applicant states on instructions that the applicant does not wish to pursue these two applications on the ground that the relief prayed for is being considered favourably by

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the respondents. He, therefore, submits that he does not wish to pursue these applications any longer. The representative of the respondents also confirms that the matter is being considered by the respondents favourably.

3. In view of this, these Applications are dismissed as withdrawn. Let a copy of this judgement be placed in the case file of DA No.125/89 and OAM301 of 1987^e

(I.K. Rasgotra)
Member(A)

(P.K. Kartha)
Vice-Chairman